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LAW DEPARTMENT

NOTIFICATION

The 27th October, 2025

- **S.R.O. No. 1374**/2025 In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Odisha is pleased to make the following rules further to amend the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, namely:—
- **1. Short title and commencement.** (1) These rules shall be called The Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) (2nd Amendment) Rules, 2025.
- (2) They shall come into force on the date of their publication in the Odisha Gazette.
- **2.** In the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, in rule 6, in sub-rule (4), in clause (c), for the figure and word "32 years", the figure and word "42 years" shall be substituted.

[No.17382—VJ-40/2025/L.]

By Order of the Governor

PRANAB KUMAR PATRA

Principal Secretary to Government (I/c).